UTTAR PRADESH SHASAN PARIVAHAN ANUBHAG-4

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no.12/2019/805/xxx-4-2019-17(Sa)/2018, dated 27 May, 2019

No. 12/2019/805/xxx-4-2019-17(Sa)/2018 Lucknow: Dated 27 May, 2019

In exercise of the powers under sections 28, 38, 65, 95, 96, 107, 111, 138, 176, 213 of the Motor Vehicles Act, 1988 (Act no. 59 of 1988) read with section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897) the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Motor Vehicles Rules, 1998 after previous publication in the Gazette wide notification no.49/2018/1952/xxx-4-2018-17 (Sa)/2018, dated 17 December, 2018 as required under sub section (1) of section 212 of the said Act of 1988.

THE UTTAR PRADESH MOTOR VEHICLES (TWENTY SIXTH AMENDMENT) RULES, 2019

Short title and commencement	(1) These rules may be called the Uttar Pradesh Motor Vehicles (Twenty sixth Amendment) Rules, 2019
	(2) They shall come into force with effect from the date of their publication in the Gazette.
Insertion of New chapter	2. In the Uttar Pradesh Motor Vehicles Rules, 1998, after chapter-IX, the following chapter shall be inserted.
	CHAPTER-IX A
	Special Provisions for School vehicles.
Requirement of permit	222 A. The owner or operator of a motor vehicle shall not allow a vehicle to be used as transport vehicle to carry school children in public place unless a permit is issued under section 76 of the Act for an educational institution bus or contract carriage permit under section 74 of the Act.
Grant of permit for carrying school children	222 B. (1) An Educational institution bus shall have to obtain permit of private service vehicle under section 76 of the Act. The owner shall apply in Form SR-23A before Competent Authority and the authority may grant permit in accordance with application or with such modification as it deems fit or refuse to grant such permit. The permit shall be issued in form SR-29A.
	(2) An owner of a private bus, who has a written agreement with school authority shall apply before the Competent Authority under section 73 of the Act in form SR-21A and the authority may grant permit in accordance with application or with such modifications as it deems fit or refuse to grant such permit. The permit shall be issued in form SR-27A.
	(3) The owner of school van having an agreement with guardians or group of guardians for transporting the school children shall apply under section 73 before the Competent Authority in form SR-21B along with copy of agreement duly forwarded by the school. The authority may grant permit in accordance with application or with such modifications as it deems fit or refuse to grant such permit. The permit shall be issued in form SR-27B.
	(4) Every school, before going to an agreement with a private operator, shall ensure: that;

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- (a) the vehicle complies all the norms prescribed in these rules and directions of the State Government from time to time. (b) the character certificate of vehicle owner and driver is obtained. (c) the agreement shall not be terminated before one year except in unavoidable circumstances. Fees-222 C The fee for permit shall be charged under the provisions of rule-125. 222 D (1) The educational institution bus (diesel and clean fuel driven) shall not be Age limit of **School Vehicle** more than 15 years old from the date of initial registration. (2) The diesel/CNG driven private bus (contract carriage) shall not be more than 10 years old from the date of initial registration. (3) The school van, driven by diesel/petrol/CNG or any other clean fuel, shall not be more than 10 years old from the date of initial registration. 222 E (1) There shall be a District School Vehicle Transport Safety Committee for **Constitution of District** each district to discuss, decide and recommend the issues pertaining to safety of the children and their transportation, consisting of:-School Vehicle **Transport** (i) District Magistrate Chairperson Safety (ii) Senior superintendant of Police/Superintendant of Police **Committee** Vice chairperson. (iii) The Regional Transport Officer (Enforcement) of the Member. concerned region (iv) The Assistant Regional Transport Officer (Enforcement) of Member the concerned district Secretary. (v) Executive officer of municipality nominated by District Member. Magistrate or Municipal Commissioner as the case may be. (vi) District Inspector of School Member. (vii) Basic Shiksha Adhikari Member (viii) Two representatives of school transport business to be Member nominated by the chairperson Explanation- In this clause "School transport business" means the vehicle owners who operate the vehicles for schools. (2). The quorum of the meeting of the committee shall be five members. (3). The committee shall meet twice in a year in the month of January and July. **Functions** 222 F (1) The committee shall ensure that the technical inspection of the vehicle be of held in the school campus or at the appointed place. This inspection shall be the committee conducted by Regional Inspector (technical) or an officer higher than him. (2) The committee will fix the inspection schedule of school vehicles in the manner that all vehicles must be inspected at least once in a year. (3) The committee will monitor the performance of school transport safety committee and ensure the compliance of the direction given by the Hon. Supreme Court/High Court and the State Government from time to time.
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The School 222 G (1) There shall be a School Transport Safety Committee to look into the matters pertaining to safety of school children, consisting of :-**Transport Safety** The school authority of the concerned school Chairperson Committee An officer nominated by District Magistrate concerned not **(b)** Member below the rank of Nayab Tehsildar Two representatives of the guardians nominated by school (c) Member authority Station House Officer/ Chauki Incharge of the concerned Member (d) police station. An Officer nominated by Basic Siksha Adhikari not below Member (e) the rank of Assistant Basic Siksha Adhikari An Officer nominated by District Inspector of School not Member **(f)** below the rank of Sub Divisional Inspector Two representatives of the school vehicle operators Member **(g)** One representative of local body nominated by **(h)** Member Chairperson or mayor as the case may be (2) The quorum of the meeting of school transport safety committee shall be five members. (3) The school transport safety committee shall meet in the month of July, October, January and April in every year and at such time as may be decided by Chair person. 222 H The School Transport Safety Committee shall **Function** of The **School** (a) examine the documents of the vehicles engaged in schools, such as registration **Transport** certificate, fitness certificate, insurance certificate, permit, pollution under control Safety certificate, driving license and ensure the compliance of prescribed norms. Committee (b) determine the fee and identify the bus stops. (c) forward its recommendations if any to the district level committee for necessary action. (d) organize a health-eye check-up camp of the drivers of the school vehicles once in a year with the help of district level committee. (e) ensure the police verification of each driver. (f) comply the directions issued by District School Vehicle Transport Safety Committee or the State Government from time to time. **Parking** and 222 I (1) The School Transport Safety Committee in consultation with police and halting place municipal authorities concerned shall identify the parking and halting stations of the school vehicles. of vehicle **Eligibilities** 222 J (1) No vehicle owner or school authority shall allow a driver of the school and duties of vehicle to drive until he:drivers of (a) possesses a valid driving license. school vehicles (b) has an experience of driving of at least 05 years. (c) has not been punished twice in a year of jumping red light, breaking the lane discipline, or allowing unauthorized person to drive.

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(2) Every driver shall:-

- (a). participate in the health/eye check up organized by the 'school transport safety committee'.
- (b) prepare a logbook of the vehicle and all the defects of the vehicle shall be entered on the daily basis.
- (c) not violate the speed limit fixed for school vehicles.
- (d) ensure that all school children shall fasten the seat belt.

Uniform of the driver and attendant

222 K (1) Driver of a school bus shall wear the following uniform:-

- (a) Khakhi bush-shirt.
- (b) Khakhi full pant.
- (c) Identity card and name plate with mobile number issued by the school.
- (2) The attendant of a school bus shall wear the following uniform:-
 - (a) Navy blue bush-shirt.
 - (b) Navy blue full pant.
 - (c) Identity card and name plate with mobile number issued by the school.
- (3) In case of lady attendant, she will wear navy blue saree.
- (4) The driver of school van shall wear the following uniform:-
 - (a) Gray shirt.
 - (b) Gray full pant.
 - (c) Name plate with mobile number issued by the school in case of school owned vehicle or by the registered owner in case of vehicle owned by a private person.
- (5) The attendant of school van shall wear the following uniform:-
 - (a) Navy blue bush-shirt.
 - (b) Navy blue full pant.
 - (c) Name plate with mobile number issued by the school in case of school owned vehicle or by the registered owner in case of vehicle owned by a private person.
- (6) In case of lady attendant, she will wear navy blue saree.

General Conditions For School Vehicle Permit

222 L (1) Educational Institution Bus-

An educational institution bus:-

- (a) shall be painted in yellow colour and the word "School Bus" will be written on the front and rear side and the name of school shall be written on both the sides of bus for recognition of school.
- (b) shall have necessarily an emergency gate and an emergency window. The size of the emergency gate will be 150 cmsX120 cms, which may be opened from inside and outside also. The emergency exit window will be at rear side of the vehicle which will be 150 cms X 120 cm size made of tuffened glass which will be fixed in a fixed frame. Adequate arrangement must be kept to break the glass of the emergency exit window.
- (c) shall be fixed with the convex cross mirrors so that the driver may see the entry and exit gate and the front of the rear wheels and the bus will also be equipped with parabolic rear view mirror so that the driver may see clearly the inside scene of the Bus.

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- (d) shall have doors fitted with reliable locks and a hand rail will also be fixed in the lowest step of the front gate so that children may enter and come out.
- (e) shall have tightly fixed holding rod on the roof. It should not be slippery.
- (f) shall not be fitted with the pressure horn or the multi tone horn in any case, but there should be a alarm bell/siren, which will be used in emergency.
- (g) must be fitted with a transparent first aid box and 02 BIS mark fire extinguishers, having capacity of 02 kg of which one should be fitted in the cabin and other near the rear emergency gate.
- (h) should have no provision of seat on the cylinder in the CNG driven vehicles.
- (i) must be equipped with rack below the seat so that bags of children may be kept properly.
- (j) shall be equipped with seat belts in all seats.
- (k) shall have hazard warning light which shall be activated at that time when the vehicle will be stopped for boarding or alighting of the children.
- (l) must have steel rods fitted parallel in the window in such way that the gap between two may not be more than 05 centimeters.
- (m) shall be fitted with speed limit device so that the speed thereof may not cross the speed limit of 40 km per hour.
- (n) must be equipped with Vehicle Location Tracking Device. This provision will come into force after 03 months of the implementation of these rules.
- (o) The provision of CCTV camera in such bus will be compulsory. It will come into force after 03 months of the implementation of these rules.

The School Authority shall ensure that

- (p) there shall be one attendant in addition to the driver and in case of girl children the attendant should be female. They shall ensure that one teacher must travel in such bus.
- (q) the list of the school children being carried must be kept with details as the name of children (as in school), class, home address, phone no., mobile no., blood group and nearby place of his/her house. This list will be verified by the principal of the school concerned and the details of the routes there of will also be mentioned.
- (r) that the driver or attendant must carry one set of mobile phone, so that in case of emergency the bus driver or the attendant may inform about the incident to the School Authority and make necessary arrangements for safety of school children.
- (s) If the authorised person (recognized mutually by the school and parents) does not come to pick the child of nursery or kindergarten class then such children will be brought back to the school and will be handed over to guardian by calling them in school.
- (t) space for safe boarding and off loading inside the school campus is provided as per requirement.
- (u) In case of physically handicapped children, the attendant or the driver shall himself ensure safe boarding and off loading in the bus.

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(2) Contract carriage bus :-

A contract carriage bus

- (a) plying exclusively in a school, shall be painted in yellow colour and the word "School Bus" will be written on the front and rear side. The name of school shall be exhibited on both the sides of bus for recognition of school.
- (b) having contract in addition to this contract shall not be required to be painted in yellow colour.

Provided that yellow strip of 400 mm shall be painted on all sides of the bus 300 mm below the window.

- (c) shall have an emergency gate and an emergency window. The size of the emergency gate will be 150 cms X 120 cms, which may be opened from inside and outside both. The emergency exit window will be at rear side of the vehicle which will be 150 cms X 120 cms size made of tuffened glass which will be fixed in a fixed frame. Adequate arrangement must be made to break the glass of the emergency exit window.
- (d) shall be fixed with convex cross mirrors so that the driver may see the entry and exit gate and the front of the rear wheels and the bus will also be equipped with parabolic rear view mirror so that the driver may see clearly the inside scene of the bus.
- (e) shall have doors fitted with reliable locks and a hand rail will also be fixed in the lowest step of the front gate so that children may enter and come out.
- (f) shall have tightly fixed rod on the roof. It should not be slippery.
- (g) shall be equipped with seat belts in all seats.
- (h) shall not be fitted with the pressure horn or the multi tone horn in any case, but there should be a alarm bell/siren which will be used in emergency.
- (i) must be fitted with a transparent first aid box and 02 BIS mark fire extinguishers having capacity of 02 kg of which one should be fitted in the cabin and other near the rear emergency gate.
- (j) should have no provision of seat on the cylinder in the CNG driven vehicles.
- (k) must be equipped with rack below the seat so that bags of children may be kept properly.
- (l) shall have hazard warning light which shall be activated at that time when the vehicle will be stopped for boarding or alighting of the children.
- (m) must have, steel rods fitted parallel in such a way that the gap between two may not be more than 05 centimeters.
- (n) shall be fitted with speed limit device so that the speed there of may not cross the speed limit of 40 km per hour.
- (o) must be equipped with Vehicle Location Tracking Device. This provision will come into force after 03 months of the implementation of these rules.
- (p) The provision of CCTV camera in such bus will be compulsory. It will come into force after 03 months of the implementation of these rules.

Every owner of contract carriage or School Authority as case may be shall ensure that

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- (q) there shall have one attendant in addition to the driver and in case of girl children exclusively the attendant should be female. They shall ensure that one teacher must travel in such bus.
- (r) The list of the school children shall be carried therein with details of the children as the name of children (as in school), class, home address, phone no. and mobile no of the guardian, blood group and nearby place of his/her house. This list will be verified by the principal of the school concerned and the details of the routes there of will also be mentioned.
- (s) the driver or attendant must carry one set of mobile phone, so that in case of emergency the bus driver or the attendant may inform about the incident to the School Authority and make necessary arrangements for safety of school children.
- (t) If the authorised person (recognized mutually by the school and parents) does not come to pick the child of nursery or kindergarten class then such children will be brought back to the school and will be handed over to guardian by calling them in school.
- (u) space for safe boarding and off loading inside the school campus must be provided as per requirement.
- (v). In case of physically handicapped children, the attendant or the driver shall himself ensure safe boarding and off loading in bus.

(3) School van

A school Van,-

(a) shall be painted in yellow colour. It shall display a board of the size 18 inches in length and 8 inches height on front and rear of the vehicle. The name of the school shall be exhibited on the board.

Vans not exclusively used for school duty will have yellow strip of 250 mm on all sides of van 200mm below window level.

- (b) shall be closed body type. No vehicle with canvas hood shall be permitted as school van.
- (c) must be attached with a carrier to carry the tiffins and bags of the children.
- (d) shall be equipped with first aid box and one fire extinguisher of 05Kg of BIS mark.
- (e) shall have no provision of seat on the cylinder if it is a CNG driven vehicle.
- (f) shall be equipped with seat belt in all seats.
- (g) shall not be fitted with the pressure horn or the multi tone horn in any case, but there should be a alarm bell/siren which will be used in emergency.
- (h) shall be fitted with speed limit device so that the speed there of may not cross the speed limit of 40 km per hour.
- (i) must be equipped with Vehicle Location Tracking Device. This provision will be come into force after 03 months of the implementation of these rules.
- (j) The provision of CCTV camera in such school vans shall be compulsory. It will be come into force after 03 months of the implementation of these rules.

The Van owner or School Authority as the case may be shall ensure that

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- (k). there shall be one attendant in addition to the driver and in case girl children the attendant should be female. They shall ensure that one teacher must travel there in such van.
- (l). the list of the school children being carried shall be kept with details as the name of children (as in school), class, home address, phone no., mobile no., blood group and nearby place of his/her house. This list will be verified by the principal of the school concerned and the details of the routes there of will also be mentioned.
- (m) the driver or the attendant must carry one set of mobile phone, so that in case of emergency the van driver or the attendant may inform about the incident to the School Authority and make necessary arrangements for safety of school children.
- (n) If the authorised person (recognized mutually by the school and parents) does not come to pick the child of nursery or kindergarten class then such children will be brought back to the school and will be handed over to guardian by calling them in school.
- (o). space for safe boarding and off loading inside the school campus must be provided as per requirement.
- (p). In case of physically handicapped children, the attendant or the driver shall himself ensure safe boarding and off loading in bus.

222 M Interpretation :- For the purpose of this chapter

- (a) 'Attendant' means a person appointed by a school to carry out the work of attendant.
- (b) "Committee" means the District School Vehicles Transport Safety Committee constituted under rule 222 E.
- (c) 'School' means a Government or a private institution which imparts education to the students from nursery to class-12th.
- (d) 'School Authority' means the Principal, the Head Master or a senior teacher authorised by the Principal of a school.
- (e) 'School Van' means a contract carriage vehicle which is used exclusively in a school, or a college for transporting school children and having seating capacity upto 13 including driver.
- (f) 'School Vehicle' means such a vehicle being exclusively used to transport the school children, either owned by school or on contract.
- (g) The School Transport sefety committee means the committee constituted U/R 222-G

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Amendment in second schedule

- in 3. In the Second Schedule,-
 - (a) after from SR21 the following new forms shall be inserted, namely:-

Form SR-21A

[See Rule 222 D(2)]

Application for permit in respect of a contract carriage (If the contract between the Vehicle owner and the school is signed)

To.

The State/Regional Transport Authority

In accordance with the provisions of Section 69, 73 and 80 of the Motor Vehicles Act, 1988, I/We, the undersigned hereby apply for permit under section 66 of the said act in respect of a contract carriage as hereunder set out:

- 1. Full name....
- 2. Name of the father/husband in the case of an individual and in the case of a firm or company, the name of the managing partner or the managing director as the case may be......
- 3. Status of the applicant, whether individual, company or partnership firm Co-operative Society, etc.....
- 4. Full address:
 - (a) Permanent.....
 - (b) Present.....

(To be supported by attested copy of ration card, electricity bill or any other valid documentary proof of the satisfaction of the transport authority in the case of individual and in the case of company or firm certified copy of the memorandum of association or copy of the partnership deed).

- 5. Area or routes for which permit is desired.....
- 6. The type of the vehicle, its model and registration mark.....
- 7. Registered seating capacity.....
- 8. Particulars of service to be performed by the contract carriage and the manner in which it is claimed that public convenience will be served.....
- 9. Whether contract is entered with school Yes/No
- 10. Particulars of any valid stage carriage or contract carriage permit (or similar authorization) held by the applicant:
 - (a) This Vehicle:

Permit No.	Issued by	Area	Period of validity

- (b) Any other vehicle
- 11. Particulars of any permit held by the applicant in respect of the use of any transport vehicle in any state during the last four years which has been the subject of any order of suspension or cancellation, if so give details
- 12. Whether all the taxes in respect of the vehicles covered by permits stated above have been paid up-to-date, if so enclose no dues certificate of the concerned Taxation Officer, if not so give details of the arrears (to be supported by the certificate of the concerned Taxation Officer)
- 13. Details of arrangements made for comfort and convenience of hirers and for the storage and safe custody of the luggage
- 14. I/We are in possession of vehicle and enclose herewith certificates or registration and insurance in respect of the vehicle
- 15. I/We have paid the prescribed application fee of Rs.....in the shape of non-judicial stamps.
- 16. I/We have not yet obtained possession of the vehicle and I/We understand that the permit will not be issued until I/We produce the certificate of registration.
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	of the permits issued to me/us.
Date:	
	Signature or thumb-impression of applicant(s)
*Strike out	whichever is not applicable.
	To be filled in by the office of the Transport Authority
1. 2. 3. Decision by	Date of receipt Date of application Date of Circulation to members Consideration at meeting y Chairman
4.5.	Granted

17. I/We hereby, declare that above statements are true and agree that they inter alia shall be conditions

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Form SR-21B

[See Rule 222 D(3)]

Application for permit in respect of a contract carriage

(If the contract between the vehicle owner and school or the guardian is signed)

To,

The State/Regional Transport Authority

In accordance with the provisions of Section 69, 73 and 80 of the Motor Vehicles Act, 1988, I/We, the undersigned hereby apply for permit under section 66 of the said act in respect of a contract carriage as hereunder set out:

1.	Full name
2.	Name of the father/husband in the case of an individual and in the case of a firm or company, the
	name of the managing partner or the managing director as the case may be
3.	Status of the applicant, whether individual, company or partnership firm Co-operative Society,
	etc
4.	Full address:
	(a) Permanent

(To be supported by attested copy of ration card, electricity bill or any other valid documentary proof of the satisfaction of the transport authority in the case of individual and in the case of company or firm certified copy of the memorandum of association or copy of the partnership deed).

5. Area or routes for which permit is desired.....

(b) Present.....

- 6. The type of the vehicle, its model and registration mark.....
- 7. Registered seating capacity.....
- 8. Particulars of service to be performed by the contract carriage and the manner in which it is claimed that public convenience will be served.....
- 9. Whether contract is signed with school or guardians -
- 10. Particulars of any valid stage carriage or contract carriage permit (or similar authorization) held by the applicant:
 - (a) This Vehicle:

Permit No.	Issued by	Area	Period of validity

- (b) Any other vehicle
- 11. Particulars of any permit held by the applicant in respect of the use of any transport vehicle in any state during the last four years which has been the subject of any order of suspension or cancellation, if so give details
- 12. Whether all the taxes in respect of the vehicles covered by permits stated above have been paid up-to-date, if so enclose no dues certificate of the concerned Taxation Officer, if not so give details of the arrears (to be supported by the certificate of the concerned Taxation Officer)
- 13. Details of arrangements made for comfort and convenience of hirers and for the storage and safe custody of the luggage
- 14. I/We are in possession of vehicle and enclose herewith certificates or registration and insurance in respect of the vehicle
- 15. I/We have paid the prescribed application fee of Rs.....in the shape of non-judicial stamps.
- 16. I/We have not yet obtained possession of the vehicle and I/We understand that the permit will not be issued until I/We produce the certificate of registration.
- 17. I/We hereby, declare that above statements are true and agree that they inter alia shall be conditions of the permits issued to me/us.

\Box	ate:												

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²⁻ इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है।

Signature or thumb-impression of applicant(s)

*Strike out whichever is not applicable.

To be filled in	by the office	of the Transpo	rt Authority

1.	Date of receipt	
2.	Date of application	
3.	Date of	
	Circulation to members	
	Consideration at meeting	
Decision by	Chairman	
4.	Granted.	
	Granted in modified form.	
	Rejected	
5.	Number of permit	
	•	
		Secretary,
		Regional Transport Authority

यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।
 इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।

(b) after from SR23 the following new forms shall be inserted, namely:-

Form SR-23A

[See Rule 222 D(1)]

Application for grant of permit to the educational Institution bus

То,		
	Reg	gional Transport Authority,
undersi		accordance with the provisions of Section 69, 70 and 71 of the Motor Vehicles Act, 1988, I/We, the d hereby apply for a school bus/school van permit under section 66 of the act.
	2. 3.	Full name. Name of the father/husband. Age Full address: (a) Permanent. (b) Present. (To be supported by attested copy of ration card, electricity bill or any other valid documentary proof of the satisfaction of the transport authority in the case of individual and in the case of company or firm certified copy of the memorandum of association or copy of the partnership deed).
	5. 6. 7.	Phone no Area or routes for which permit is desired
	11.	Seating capacity The type of the vehicle, its model and registration mark I/We are in possession of vehicle and enclose herewith certificates or registration and insurance in respect of the vehicle I/We have not yet obtained possession of the vehicle and I/We will purchase and present the vehicle. I/We hereby, declare that above statements are true.
Date:		
Place:.		
		Signature or thumb-impression of applicant(s)
		To be filled in by the office of the Regional Transport Authority
	1. 2. 3. 4.	Date of receipt
		Secretary,Regional Transport Authority

यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।

²⁻ इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।

(c) after from SR27, the following new forms shall be inserted, namely:-

Form SR-27A

[See Rule 222 D(2)]

Permit in respect of contract carriage (If the contract between the Vehicle owner and the school is signed)

 	Transport Authority
Per	mit No
1. 2.	Name of the Holder
3.	Address: (a) Permanent
4.	(i) Registration Mark of the Vehicle. (ii) Model. (iii) Chassis Number. (iv) Engine Number. (v) Class of vehicle. (vi) The vehicle is under hire-purchase agreement with.
5.	Route/Area for which the permit is valid
6.	Date of expiry of the permit
7.	Rate of fare per kilometer
8.	This permit shall be subject to the conditions laid down in Section 84 of the Motor Vehicles Act, 1988
9.	The records to be maintained and the date on which returns are to be submitted to the Transport Authority
10.	Transport Authority Other conditions:
	(1) That the vehicle covered by such a permit shall in no case be used in any public place during the period in which the registration certificate and token relating to it are or have been surrendered in accordance with the provisions of the Uttar Pradesh Motor Vehicle Taxation Act, 1997 and the rules made there under or have been suspended or cancelled.:

- Taxation Act, 1997 and the rules made there under or have been suspended or cancelled.;

 (2) That the vehicle covered by such a permit shall in no case be used in any public place unless the taxes levied by the State Government and payable in respect thereof have been duly paid and if tax is not duly paid in the Uttar Pradesh Motor Vehicle Taxation Act, 1997 as the case may be, it shall be presumed that the holder of permit has intentionally evaded the payment of such tax;
- (3) That save as provided in sub-section (2) of Section 82 the permit shall not be transferred to any other person except with the permission of the Transport Authority which granted the permit:
- (4) That the vehicle shall be used in the area or on the route or routes specified in permit;
- (5) That the maximum number of persons or maximum weight of luggage that may be carried in the vehicle covered by the permit shall not exceed as given in the certificate of registrations.
- (6) That only such advertising matters as are directly related to the permit holder's business in furtherance of which the permit is obtained and which does not in any way change the identity of the vehicle, may be displayed on the vehicle save on any part of the bonnet, front screen and dashboard of the vehicle:

Provided that no advertising matter shall cover or be at a distance of less than 20 centimetres of any material descriptions painted, inscribed or fixed in or over the vehicle.

- (7) That the holder of the permit shall cause the permit to be carried in the vehicle in such a manner that it is readily available for inspection at any time by any authorised person.
- 11. Any other conditions.....

¹⁻ यह शासनादेश इलेक्ट्रानिकली जारी किया गया है , अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

²⁻ इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है।

Date.			Secretary,
	12. The mount is valid also in	the medians and subject to the	Transport Authority.
	12. The permit is valid also in	tine regions and subject to u	
	Region	Route/Area	Conditions
	1	2	3
Date			
			Secretary, Regional Transport Authority
		RENEWALS	
This	permit is hereby renewed upto	day of	subject to following
further condit	tions-		
(1) (2)			
(3)			
	effective also in following State/	Regions, subject to any con	dition attached to the previous counter-
signature.			
Date	•••••		Secretary,
			Regional Transport Authority
		OUNTER-SIGNATURE	
	Transport Authority		No
Coun	nter-signed for Route/Area		
	following variation of condition		
(1)			
(2) (3)			
Date			
			Secretary,
			Regional Transport Authority
The above co	RENEWA ounter-signature is, hereby, renew	L OF COUNTER-SIGNAT	
Date		ca ap 10	
			Secretary,

.....Regional Transport Authority

यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।
 इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।

Form SR-27B

[See Rule 222 D (3)]

Permit in respect of contract carriage

(If the contract between the vehicle owner and school or guardian is signed)

	Transport Authority
	Name of the Holder
2.	Father's/Husband's name
	(in the case of an individual)
3.	Address:
	(a) Permanent
4	(b) Present
4.	(i) Registration Mark of the Vehicle
	(ii) Model
	(iii) Chassis Number
	(iv) Engine Number
	(v) Class of vehicle.
E	(vi) The vehicle is under hire-purchase agreement with
	Route/Area for which the permit is valid
7.	Date of expiry of the permit.
7. 8.	Rate of fare per kilometer
0.	Act, 1988
9.	The records to be maintained and the date on which returns are to be submitted to the
).	Transport Authority
10	Other conditions:
10	(1) That the vehicle covered by such a permit shall in no case be used in any public place
	during the period in which the registration certificate and token relating to it are or have
	been surrendered in accordance with the provisions of the Uttar Pradesh Motor Vehicle
	Taxation Act, 1997 and the rules made there under or have been suspended or cancelled.;
	(2) That the vehicle covered by such a permit shall in no case be used in any public place
	unless the taxes levied by the State Government and payable in respect thereof have been
	duly paid and if tax is not duly paid in the Uttar Pradesh Motor Vehicle Taxation Act,
	1997 as the case may be, it shall be presumed that the holder of permit has intentionally
	evaded the payment of such tax;
	(3) That save as provided in sub-section (2) of Section 82 the permit shall not be transferred
	to any other person except with the permission of the Transport Authority which granted
	the permit;
	(4) That the vehicle shall be used in the area or on the route or routes specified in permit;
	(5) That the maximum number of persons or maximum weight of luggage that may be
	carried in the vehicle covered by the permit shall not exceed as given in the certificate of
	registrations.
	(6) That only such advertising matters as are directly related to the permit holder's business
	in furtherance of which the permit is obtained and which does not in any way change the
	identity of the vehicle, may be displayed on the vehicle save on any part of the bonnet,
	front screen and dashboard of the vehicle:
	Provided that no advertising matter shall cover or be at a distance of less than 20
	centimetres of any material descriptions painted, inscribed or fixed in or over the vehicle.
	(7) That the holder of the permit shall cause the permit to be carried in the vehicle in such a
4.4	manner that it is readily available for inspection at any time by any authorised person.
	. Any other conditions

¹⁻ यह शासनादेश इलेक्ट्रानिकली जारी किया गया है , अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

²⁻ इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।

Secretary,

......Regional Transport Authority

12. The permit is valid also in the regions and subject to the condition set out below

Region Route/Area Conditions

	Kegion	Route/Area	Conditions
	1	2	3
Date			
			Secretary

	Secretary,
	Regional Transport Authority
	RENEWALS
	day ofsubject to following
further conditions-	
(1)	
(2)	
(3)	
It is effective also in following State/Regions, sub	eject to any condition attached to the previous counter
signature.	
Date	
	Secretary,
	Regional Transport Authority
COUNTER-SI	GNATURE
Transport Authority	
	No
Counter-signed for Route/Area	
subject to the following variation of conditions:	
(1)	
(2)	
(3)	
Date	
	Secretary,
	Regional Transport Authority
RENEWAL OF COUN	TER-SIGNATURE
The above counter-signature is, hereby, renewed up to	
Date	
	Secretary,
	Regional Transport Authority

यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।
 इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।

(d) after from SR29 the following new forms shall be inserted, namely:-

Form SR-29A

[See Rule 222 D (1)]

Private Service Vehicle Permit

	Transport Authority	
Per	mit No	
1.	Name of the Holder	
2.	Father's/Husband's name	
	(in the case of an individual)	
3.	Address:	
	(a) Permanent	
	(b) Present	
4.	Place and nature ofbusiness	
	(with postal address)	
5.	Area or route(s) for which permit is valid	

6. Type and seating capacity of the vehicle:

Registration mark of the vehicles	Туре	Seating Capacity	Gross vehicle weight	Chassis No. of the vehicle
1	2	3	4	5

- 7. Nature and maximum number of persons to be carried to and from the place of school.....
- 8. Date of expiry of the permit.....
- 9. Conditions:
 - (a) The vehicle shall be used only in the area on the route of routes specified in the permit;
 - (b) The holder of the permit shall legibly display the words "PRIVATE SERVICE VEHICLE", not less than 10 cms. high in black on vehicle ground on a board or place affixed to the form of the vehicle at the level of the roof;
 - (c) The maximum number of persons that may be carried in the vehicle covered by the permit shall not exceedand the maximum weight of luggage that may be carried shall not exceedquintals.
 - (d) Standards of comforts, cleanliness and maintenance of the vehicles as specified for public service vehicles in the Motor Vehicles Act, 1988 or rules made thereunder shall be maintained in the vehicle;
 - (e) No advertising matter shall ordinarily be displayed on the vehicle.
 - (f) The holder of the permit shall furnish to the Transport Authority by which the permit is issued, such periodical returns, statistics and other information as the State Government may, from time to time, specify;
 - (g) The holder of the permit shall also abide by-
 - (i). the conditions prescribed under Section 84 of the Motor Vehicles Act, 1988 and other provisions of the Act, insofar as they apply to the holder of the permit;
 - (ii). any other condition or conditions that may be specified by the State Transport Authority or the Regional Transport Authority;
 - (h) The Transport Authority by which the permit is issued may, after giving notice of not less than one month may vary the conditions of the permit or attach thereto any further conditions.
- 10. Any other conditions:
 - (1) That the vehicle covered by such a permit shall in no case be used in any public place during the period in which the registration certificate and token relating to it are or have been surrendered in accordance with the provisions of the Uttar Pradesh Motor Vehicle Taxation Act, 1997 and the rules made there under or have been suspended or cancelled.;

¹⁻ यह शासनादेश इलेक्ट्रानिकली जारी किया गया है , अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

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- (2) That the vehicle covered by such a permit shall in no case be used in any public place unless the taxes levied by the State Government and payable in respect thereof have been duly paid and if tax is not duly paid in the Uttar Pradesh Motor Vehicle Taxation Act, 1997 as the case may be, it shall be presumed that the holder of permit has intentionally evaded the payment of such tax;
- (3) That save as provided in sub-section (2) of Section 82 the permit shall not be transferred to any other person except with the permission of the Transport Authority which granted the permit;
- (4) That the vehicle shall be used in the area or on the route or routes specified in permit;
- (5) That the maximum number of persons or maximum weight of luggage that may be carried in the vehicle covered by the permit shall not exceed as given in the certificate of registrations.
- (6) That only such advertising matters as are directly related to the permit holder's business in furtherance of which the permit is obtained and which does not in any way change the identity of the vehicle, may be displayed on the vehicle save on any part of the bonnet, front screen and dashboard of the vehicle:

Provided that no advertising matter shall cover or be at a distance of less than 20 centimetres of any material descriptions painted, inscribed or fixed in or over the vehicle.

- (7) That the holder of the permit shall cause the permit to be carried in the vehicle in such a manner that it is readily available for inspection at any time by any authorised person.
- 11. The permit is valid also in the regions and subject to the conditions set our below:

Region	Route/Area	Conditions
1	2	3

Date	
	Secretary,Regional Transport Authority RENEWALS
Renewed upto	TELLE WILLIAM
•	
Date	
	Secretary,
	Regional Transport Authority
	COUNTER-SIGNATURE
Permit No	COUNTER SIGNATURE
Counter-signed for Route/Area subject to the fo	llowing variation of conditions:
	Secretary,Regional Transport Authority OF COUNTER-SIGNATURE
	eby, renewed up tosubject to the
following conditions:	
Date	G
	Secretary,
	Regional Transport Authority
	By Order,
	Aradhana Shukla
	Principal Secretary.

ı- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है , अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

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